

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A. NO. 392/2000

New Delhi this the 11th day of September, 2000.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN HON'BLE SHRI G. S. TAMPI, MEMBER (A)

Hari Singh S/O Murari Lal, R/O Jhuggi No.285, B-3/27, V.P.Singh Camp, TKD, New Delhi.

... Applicant

(By Shri U.S. Prasad, Advocate)

-versus-

- Lt. governon,
 Govt. of NCT of Delhi.
- Secy. Ministry of Home Affairs, New Delhi.
- 3. Commissioner of Police, IP Estate, New Delhi-2.
- Dy. Commissioner of Police, South District, New Delhi.

... Respondents

O R D E R (ORAL)

Shri Justice Ashok Agarwal :

The counter filed on behalf of respondents 3 and 4 reveals that services of applicant were terminated way back on 3.7.1995. Despite this, present OA is filed on the hypothesis that applicant has continued in service till the date of filing of the application. Based on the aforesaid case, an interim order has also been procured restraining the respondents from discontinuing his services.

Present OA, in the circumstances, we find is only misconceived. The same is summarily dismissed.

Interim order passed on 1.3.2000 is vacated.

G. S. Tampi Member (A) (As#6k Agarwal Chairman